

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

S/1. O.A No. 060/00318/2014

(H.S. Meena Vs. U.O.I)

09.04.2014

Present: Sh. Naveen Daryal, counsel for the applicant.

1. Heard.
2. Contends, inter alia, that when the applicant was issued a promotion order for the post of Superintendent, the same was forgone by him in the year 2005 and he continued to work as Assistant in the respondent-department at Faridabad. He further submitted that vide impugned order dated 31.03.2014, the applicant has now been transferred from Faridabad to Regional Fertilizer Controller Laboratory, Kalayani (Kolkata) as Superintendent, on the plea that the post of Assistant, Faridabad stands re-designated as Office Superintendent, Faridabad. In support thereof, he also drew our attention to the rules, as applicable in the respondent department, wherein the post of Superintendent is there and feeder cadre post for the same is of Assistant. He also stated that since the applicant is working as Assistant in Faridabad, he has already forgone his promotion against the post of Superintendent to stay at Faridabad, then she can not be transferred out.

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3. Issue notice to the respondents.
4. Sh. Deepak Agnihotri learned Senior CGSC appears and accepts notice on behalf of the respondents. He seeks and is granted one week's time for filing reply to the interim prayer of the applicant.
5. List on 22.04.2014.
6. In the meantime, if the applicant moves an application to the respondents for leave, then, same be sanctioned till the next date of hearing.

7. Dasti.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

'jk'

Dasti is issued
on 9/4/14 but
not need. by
counsel for respds.
10/8 not filed
ws
16/4